

HARYANA VIDHAN SABHA

VIII SESSION

BULLETIN NO. 3

Wednesday the 19th September, 2007

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday the 19th September, 2007 from 9.30 A.M. to 1.12 P.M.).

I QUESTIONS

(a) starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	6	--	---	17

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Un-starred: 04.

II CALLING ATTENTION MOTION.

The Speaker admitted the calling attention motion No. 4 given notice of by Dr. Sushil Indora regarding great difficulty due to shortage of power in the State. Dr. Sita Ram, who and one other MLA, also gave notice on similar subject, was permitted to ask a question. He further asked Dr. Sushil Indora to read out his notice but the Member was not present in the House.

III FELICITATING THE CHIEF MINISTER TO BEING HARYANA AT NO. 1

After the calling attention motion No. 4 the Parliamentary Affairs Minister while quoting a news item under the heading Haryana Hurricane appeared in the Indian Express today the 19th September, 2007 attracting the investments in the State felicitated the Hon'ble Chief Minister for getting the biggest investments in Haryana and bringing the Haryana State at number 1 in this regard.

IV CALLING ATTENTION MOTION.

The Speaker admitted the calling attention motion No. 5 given notice of by Dr. Sita Ram regarding acute shortage of drinking water in the State. He asked Dr. Sita Ram to read out his notice but the Member was not present in the House.

V MOTION UNDER RULE 15.

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

VI MOTION UNDER RULE 16.

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VII PAPERS LAID ON THE TABLE OF THE HOUSE.

By the Power Minister (Sr. No. 1 to 4 laid)

1. The Annual Report 2006-07 (1.4.2006 to 31.3.2007) of Lokayukta, Haryana, as required under section 17 (4) of the Haryana Lokayukta Act, 2002.

2. The 7th Annual Report of the Uttar Haryana Bijli Vitran Nigam Limited for the year 2005-2006, as required under section 619-A (3)(b) of the Companies Act, 1956.
3. The Annual Statement of Accounts of Haryana Urban Development Authority for the year 2005-2006, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
4. The Annual Report of Haryana Police Housing Corporation Limited for the year 2004-2005, as required under section 619-A (3)(b) of the Companies Act, 1956.

VIII PRESENTATION OF REPORT OF THE ASSEMBLY COMMITTEE.

Shri S. S. Surjewala, Chairperson of the Committee on Public Accounts presented the Sixty First Report of the Committee on Public Accounts for the year 2007-2008 on the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2002 (Civil).

IX LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No. 3) Bill, 2007.

At 10.49 A.M. the Finance Minister introduced the Haryana Appropriation (No.3) Bill, 2007 and also moved-

That the Haryana Appropriation (No.3) Bill be taken into consideration at once.

Shri Ram Kumar Gautam, a member from the Bhartiya Janata Party, Spoke for 17 minutes.

Sarvshri Radhey Shyam Sharma Amar, Naresh Yadav and Naresh Kumar Pardhan, Independent Members, spoke for 11, 14 and 11 minutes respectively.

Sarvshri S. S. Surjewala, Ramesh Kumar Gupta, Smt. Anita Yadav, Dr. Shiv Shanker Bhardwaj, Smt. Geeta Bhukal, Members from the Treasury Benches, spoke for 15, 8, 12, 5 and 7 minutes respectively.

Shri Arjan Singh, a member from the Bahujan Samaj Party, spoke for 11 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed

The motion was put and carried.

X CONSTITUTION OF COMMITTEE.

On suggestion put by the Parliamentary Affairs Minister and agreed to by the House, the Speaker nominate the Committee of the House to go into the followings:-

1. To review the document signed by the then Chief Minister in 1994 for Renuka and Kishau Dams.
2. To suggest terms for Lakhwar Vyas Dam.
3. To suggest terms for construction and maintenance of these Dams by a Central Agency on the pattern of BBMB to avoid inter-state disputes.
4. To analyse the circumstances which led to the signing by the then Haryana Chief Minister of the 1994 M. O. U. regarding sharing of Yamuna waters and the discrepancy between Cabinet decisions and the signed document.

with the following Members:-

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|----|---------------------------|------------------|
| 1. | Dr. Raghubir Singh Kadian | Chairperson |
| 2. | Capt. Ajay Singh Yadav | Member Secretary |
| 3. | Shri Bhajan Lal | Member |
| 4. | Shri S. S. Surjewala | Member |
| 5. | Ch. Birender Singh | Member |

6.	Ch. Phool Chand Mullana	Member
7.	Smt. Rekha Rana (INLD)	Member
8.	Shri Ram Kumar Gautam (BJP)	Member
9.	Shri Sukhbir Singh (NCP)	Member
10.	Shri Arjan Singh (BSP)	Member
11.	Shri Radhey Shyam Sharma (Ind)	Member

XI LEGISLATIVE BUSINESS RESUMED

2. The Haryana Appropriation (No. 4) Bill, 2007.

At 12.44 A.M. the Finance Minister introduced the Haryana Appropriation (No.4) Bill, 2007 and also moved-

That the Haryana Appropriation (No.4) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed

The motion was put and carried.

3. The Haryana Tax on Luxuries Bill, 2007.

At 12.47 P.M. the Finance Minister introduced the Haryana Tax on Luxuries Bill, 2007 and also moved-

That the Haryana Tax on Luxuries Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause 2 of clause 1 and sub-clause 3 of clause 1, were put one by one and carried.

Clauses 2 to 43 were put together and carried.

Sub-clause 1 of clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed

The motion was put and carried.

4. The Haryana Value Added Tax (Amendment) Bill, 2007.

At 12.50 P.M. the Finance Minister introduced the Haryana Value Added Tax (Amendment) Bill, 2007 and also moved-

That the Haryana Value Added Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed

The motion was put and carried.

5. The Punjab Passengers and Goods Taxation (Haryana Amendment) Bill, 2007.

At 12.52 the Finance Minister introduced the Punjab Passengers and Goods Taxation (Haryana Amendment) Bill, 2007. and also moved-

That the Punjab Passengers and Goods Taxation (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed

The motion was put and carried.

6. The Punjab Excise (Haryana Second Amendment) Bill, 2007.

At 12.54 P.M. the Finance Minister introduced the Punjab Excise (Haryana Second Amendment) Bill, 2007. and also moved-

That the Punjab Excise (Haryana Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed

The motion was put and carried.

7. Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2007.

At 12.56 P.M. the Education Minister introduced Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2007 and also moved-

That Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed

The motion was put and carried.

8. The Maharshi Dayanand University (Amendment) Bill, 2007.

At 12.58 P.M. the Education Minister introduced the Maharshi Dayanand University (Amendment) Bill, 2007 and also moved-

That the Maharshi Dayanand University (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed

Shri S. S. Surjewala, a Member from the Treasury Benches, spoke for 4 minutes.

Shri Naresh Yadav Independent Member, spoke for 1 minute.

The motion was put and carried.

9. The Kurukshetra University (Amendment) Bill, 2007.

At 1.05 P.M. the Education Minister introduced the Kurukshetra University (Amendment) Bill, 2007 and also moved-

That the Kurukshetra University (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed

The motion was put and carried.

10. Chaudhary Devi Lal University Sirsa (Amendment) Bill, 2007.

At 1.07 P.M. the Education Minister introduced Chaudhary Devi Lal University Sirsa (Amendment) Bill, 2007 and also moved-

That Chaudhary Devi Lal University Sirsa (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed

and spoke for 2 minutes.

The motion was put and carried.

XII THANKS BY THE SPEAKER.

Before adjourning the House sine die, the Speaker thankful to all the members for extending their cooperation to him for smooth conducting of the proceedings of the House. He also thankful to all the press representatives, Government officers and officers and officials of the Haryana Vidhan Sabha Secretariat for their cooperation extended to him during the present Session.

The Sabha then adjourned sine die.

CHANDIGARH
The 19th September, 2007.

SUMIT KUMAR
SECRETARY.